

**ORDER PASSED DURING CORONA LOCKDOWN**

**In the Court of Senior Civil Judge, Shimla**

*Caveat Registration No.20/2021*

*Leela Dass Verma  
Versus  
Arindam Bandhopadhaya*

*ORDER (through email)*

Advocate Sh Kartik Kumar has filed a Caveat petition on behalf of Caveators Leela Dass Verma & Tak Chand Verma apprehending that non-caveators Arindam Bandhopadhaya & Mayuri Bandhopadhaya may file a Civil suit to obtain interim injunction against the caveators on the strength of an agreement entered between the parties the terms of which were not fulfilled by non-caveators. Caveat is supported with affidavit and Power of attorney in favour of Id Advocate.

Caveat be registered in the CIS as well as concerned Register, and be put up along with connected Civil Suit as and when filed within a period of 90 days, after which period the Caveat shall lapse. In view of provision under Section 148A (2) CPC, the Caveator is directed to immediately serve a notice of the Caveat by registered post acknowledgment due on the non-caveators and file an affidavit in compliance along with postal receipt.

Technical team to do necessary compliance and upload a copy of this order on the Website of District Court. The Id. Advocate of Caveator also informed of Order by email.

Announced  
15.05.2021

Dr Parvinder Singh Arora  
Senior Civil Judge, Shimla